

# CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

## Petition No. 9/TT/2021

Date: 07.06.2021

To

Shri S.S. Raju  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Sub: Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of transmission tariff from COD to 31.3.2024 for Asset-1: Combined Asset of a) 400KV D/C Bhadla (POWERGRID)- Bhadla (RVPNL) Ckt -1 & 2 along with associated bays; b) 1 no. of 400KV, 125 MVAR Bus Reactor along with associated bays at Bhadla (POWERGRID) Substation; c) 400KV, 500 MVA ICT-2 along with associated bays at Bhadla (POWERGRID) Substation; d) 220KV, Adani Bhadla (Pooling station) line-1 bay at Bhadla (POWERGRID) Substation, Asset-2: 220 KV Sourya Urja line-2 Bay at Bhadla (POWERGRID) Substation, Asset-3: 500 MVA ICT-3 along with associated bays at Bhadla (POWERGRID) Substation, Asset-4: 500 MVA ICT-1 along with associated bays at Bhadla (POWERGRID) Substation, Asset-5: 2 nos. 220 kV line bays (205 & 206) at badhla (POWERGRID) Substation , Asset-6: 02 no. 400 kV line bays at Bhadla (POWERGRID) Substation, Asset-7: Combined Asset of a) 765 kV D/C Bhadla (POWERGRID)- Bikaner (POWERGRID) along with 2 nos. 240 MVAR Switchable Line Reactors along with associated bays at Bhadla (POWERGRID) S/s and 2 nos. 240MVAR Switchable Line Reactors along with associated bays at Bikaner (POWERGRID) S/s ; b) 765/400KV, 1500MVA ICT-1, 2 and 3 along with associated bays at Bhadla (POWERGRID) Substation; c) 1 no. of 240MVAR Bus Reactor along with associated bays at Bhadla (POWERGRID) Substation under "Transmission System for Solar Power Park at Bhadla" in the Northern Region.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity

Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 15.6.2021:

2. Clarify/submit the following information:

- i. Confirm whether Asset-6 has been commissioned, if yes, provide the date of commissioning
- ii. DOCO letter for Asset-6 along with CEA / RLDC / CMD Certificate
- iii. Approved RCE copy for the transmission project
- iv. Soft copy of IDC statement (in .xlsx format) for all the assets.
- v. Methodology adopted and applicable rate of interest used for computation of IDC in case of loans obtained with 'floating rate' for all the assets.
- vi. Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed during 2019-24 period for all the assets.
- vii. Confirm the nature of Sub-station in all the Assets i.e. if it is a Brownfield, Greenfield or a GIS.
- viii. Liability flow statement for all the assets as per the format provided at Annexure-I.
- ix. Confirm whether additional ACE is expected beyond 2023-24.
- x. Confirm whether the second tranche of the grant has been received and if yes, provide the documentary evidence.
- xi. Confirm whether all the assets under the instant Transmission Scheme have been completed and if they form part of the instant petition.

3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

**Encls:AA**

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)

### Annexure-I

Asset No.	Party	Particulars <sup>#</sup>	Year of Actual Capitalisation	Outstanding Liability as on COD	Discharge						Outstanding Liability as on 31.3.2024
					2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	
Asset-I	Party - A										
Asset-I	Party - B										
...	...										
Asset-II	Party - A										
Asset-II	Party - B										
...	...										

# TL/SS/Communication Systems etc.